

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Excise Appeal No. 41505 of 2017

(Arising out of Order-in-Original No.07 to 14/2017 (C) (C.Ex) dated 08.03.2017 passed by Commissioner of Central Excise, Puducherry Commissionerate, 1, Goubert Avenue, Puducherry 605 001.)

M/s.Hindustan Unilever Ltd.

.... Appellant

(Soap & Detergent Division),
NH-45A, Vadamangalam Road,
Vadamangalam, Tirubhuvanai,
Puducherry 605 102.

VERSUS

**The Commissioner of GST &
Central Excise,**

... Respondent

Puducherry Commissionerate,
No.1, Goubert Avenue,
Puducherry 605 001.

APPEARANCE :

Shri Viraj Reshamawala, Advocate for the Appellant
Smt. Anandalakshmi Ganeshram, Authorized Representative
for the Respondent

CORAM :

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING : 27.03.2025
DATE OF DECISION :12.08.2025

Appeal is allowed. For order, order of date in Excise
Appeal No.41504 of 2017 may be seen.

(M. AJIT KUMAR)
Member (Technical)

(P. DINESHA)
Member (Judicial)

gs